

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 254 of 2013 &**  
**IA Nos. 339 & 340 of 2013**

**Dated : 28<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Dakshin Haryana Bijli Vitran Nigam Ltd. ... Appellant(s)**  
**Versus**

**M/s. Toshiba Corpn. Of India & Ors. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. Akhil Sibal,**  
**Mr. Varun Pathak,**  
**Mr. Ravi Prakash,**  
**Mr. Salim Inamdan**

**ORDER**

Admit. Issue notice in the Appeal as well as in I.A. No. 339 of 2013 (Appl. for stay) to the Respondents returnable on 04.12.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **04.12.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/vs